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WA-1302-2023

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8th OF JANUARY, 2026

WRIT APPEAL No. 1302 of 2023

KUNVERLAL RANGIRE

Versus

SACHIV PANJIYAN MUDRAK SHAKHA AND OTHERS

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Appearance:

Appellant present in person.

Dr. S.S. Chouhan - Govt. Advocate for respondents/State.

Shri Kaushlend Singh - Advocate for respondent No.6 & 9.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Appellant in the writ petition has impugned an order of suspension whereby his Stamp Vendor licence was suspended. The stand of the State Government is that subsequently a final order has been passed terminating the licence. Copy of the order dated 04.09.2024 has been supplied to the appellant who appears in person.

2. Accordingly, appeal is disposed of with liberty to the appellant to impugn the order dated 04.09.2024 in accordance with the law.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE